NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)

1. C.P. (IB)/456(MB)2024

CORAM:

SHRISANJIV DUTT	SHRI KISHORE VEMULAPALLI
MEMBER (Technical)	MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: The Cosmos Co-Operative Bank Limited
Vs.
Indigo Denim Private Limited

Section 7of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ld. Counsel for the Financial Creditor present, but appearance is not given in the attendance sheet/chat box.

2. The Registry is directed to issue Court Notice to the Corporate Debtor intimating the next date of hearing and to place on record the tracking report alongwith notice before the next date of hearing.

3. The Corporate Debtor is directed to file reply within two weeks from the date of receipt of order after duly serving a copy of reply to the other side, at least two days in advance before the next date of hearing.

4. Post this matter on **21.08.2024** for further consideration.

Sd/- Sd/-

SANJIV DUTT **KISHORE VEMULAPALLI**
Member (Technical) **Member (Judicial)**
(FRK)